

Mr. Speaker: He has said that the total demand was met—Rs. 1 crore.

Shri Anil K. Chanda: Excepting in the case of Madhya Pradesh, all the other demands have been fully met. Madhya Pradesh did not want to draw the money at first and later on wanted the entire amount of Rs. 1 crore, whereas we have given them Rs. 52 lakhs.

Shri Prabhat Kar: May I know whether all the amount which has been asked for will be utilised by the State Governments?

Shri Anil K. Chanda: It is only very recently that LIC wanted that the money should be drawn during this year. We received the information from LIC only in February. We immediately got into touch with the State Ministers concerned, and it is expected that during the next two or three days the money would be drawn by the States.

सरदार झ० सि० सहस्रल क्या यह सही है कि मध्य प्रदेश की सरकार ने आपकी लिखा है कि उनकी पूरी रकम उनको दी जाये, पर वह रकम यहाँ से नहीं दी जा रही है ?

Shri Anil K. Chanda: As I said, at first we received information that Madhya Pradesh was not interested to draw on this amount, but later on they wanted the entire amount of Rs. 1 crore. Since there were other States who were also sending in their demands we had to apportion the amount between the States which wanted to take this loan. As I have indicated, the biggest amount of Rs. 52 lakhs out of Rs. 1 crore has been given during the current year to Madhya Pradesh.

सरदार झ० सि० सहस्रल : मेरे कहने का मतलब यह है कि ऐसी कौमसी हिच बा रही है कि पूरा एमाउंट मध्य प्रदेश सरकार को नहीं दिया जा रहा है जब कि वह बार बार लिख रहे हैं ?

Shri Anil K. Chanda: The total amount available is Rs. 1 crore and if the whole amount is given to one State, the other States will not get any benefit out of this loan.

#### Accident in Giridih Colliery

+  
\*1502. { Shri Bose:  
Shri M. K. Ghosh:  
Shri Keshava:

Will the Minister of Labour and Employment be pleased to state:

(a) whether any enquiry has been made into the accident which occurred in the Government owned Giridih Colliery on the 2nd March, 1959 causing death of 4 persons;

(b) if so, the findings of the enquiry; and

(c) whether the causes of the accident were similar to that of the accident which occurred in the same colliery on the 27th January, 1959 causing death of a number of persons?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The accident was due to an underground fire which gave rise to poisonous fumes resulting in the death of four persons.

(c) There was no accident in this colliery on the 27th January, 1959.

Shri Bose: May I know if this poisonous gas has also been found in the adjacent area of the pit. A number of workers have been retrenched from there?

Shri Abid Ali: There was no poisonous gas but fumes. So far as the surrounding areas are concerned, we have no information.

Shri Keshava: May I know if any enquiry has been held in this regard; if so, with what result?

Shri Abid Ali: The Regional Inspector of Mines enquired into the matter, and in his opinion it was a mere accident.

Shri T. B. Vittal Rao: May I know whether a copy of the report of the

Regional Inspector of Mines will be laid on the Table of the House?

**Shri Abid Ali:** We will consider it.

**Shri Bose:** May I know whether there were many lapses of rules in the colliery which is a very old one?

**Shri Abid Ali:** The report is being examined.

**Industries (Development and Regulation) Act**

\*1545. **Shri Jhulan Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any action has been taken against defaulters in Bihar under sections 15 and 16 of the Industries (Development and Regulation) Act, 1951 during the last 5 years; and

(b) if so, the nature thereof?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). A statement is laid on the Table of the House.

#### STATEMENT

(a) and (b). So far, investigation has been made into the affairs of only one Industrial Undertaking in Bihar engaged in the manufacture of sugar (viz., M/s. Sugauli Sugar Works, Ltd., District Champaran, Bihar). On account of continued disputes amongst the Directors, the factory was being mismanaged and it was apprehended that it would not work during the 1956-57 season. The Investigating Panel reported to the Government that the state of affairs of the Company were not so alarming as to warrant immediate assumption of its management by the Government of India under the Industries (Dev. & Reg.) Act and suggested that the supervisory control assumed by the Central Government under the Essential Commodities Act might continue with some additional powers for the Authorised Controllers to issue further directions to the Management. Action was taken accordingly with the concurrence of the State Government. The supervisory control over the factory is still being continued under the Essential Commodities Act and the factory is working.

490 L.S.D.—2.

**Shri Jhulan Sinha:** At the end of the statement it is said: "Action was taken accordingly with the concurrence of the State Government. The supervisory control over the factory is still being continued under the Essential Commodities Act and the factory is working." With reference to this statement, may I know whether there has been any change in the standard of efficiency after the factory started working under directions from Government from what it was when the factory was being managed by the partners themselves?

**Shri Manubhai Shah:** It was due to mismanagement on the part of the original proprietors that it was taken over. So, obviously, it has been running very much better and because of that we are continuing to operate it. As soon as the partners are reformed or the management is reorganised, it can be handed over to such management. We do not want to hold on to this factory for all the time.

**Shri Jhulan Sinha:** The statement says that investigation has so far been made into the affairs of only one industrial undertaking in Bihar. May I know whether a factory known by the name of Indian Sugar Works, Siwan was placed in a similar situation and it ceased to work after some years causing very much inconvenience to the public because of the failure of the Government to intervene and take appropriate action?

**Shri Manubhai Shah:** I could not follow the question.

**Mr. Speaker:** Is the hon. Minister aware of any individual case? He wants notice, evidently.

**Shri Manubhai Shah:** No, Sir; I have not followed the question.

**Mr. Speaker:** Hon. Member will speak a little louder and more slowly.

**Shri Jhulan Sinha:** May I enquire if the Government is aware that Indian Sugar Works, Siwan was placed in a similar situation and it ceased to work because of the failure